

**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH**

O.A.No.536/06

Wednesday this the 2nd day of August 2006

C O R A M :

HON'BLE MRS.SATHI NAIR, VICE CHAIRMAN

M.Murugan,
S/o.Maniyan,
Cabin Master, Southern Railway, Uttukuli.
Residing at Saravana Bhavanam,
Kalpathi, Palakkad.

...Applicant

(By Advocate Mr.T.A.Rajan)

Versus

1. Union of India represented by the General Manager,
Southern Railway, Chennai.
2. The Divisional Railway Manager,
Southern Railway, Palakkad.
3. The Senior Divisional Personnel Officer,
Southern Railway, Palakkad.

...Respondents

(By Advocate Mr.P.Haridas)

This application having been heard on 2nd August 2006 the Tribunal
on the same day delivered the following :-

ORDER

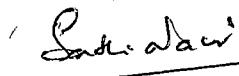
HON'BLE MRS.SATHI NAIR, VICE CHAIRMAN

The applicant is working as Cabin Master at the Uttukuli Railway Station. It is submitted that he is entitled to get over time allowances for the extra work done at twice the ordinary rate. He is aggrieved by Annexure A-4 order in which it is stated that the full eligible amount has been granted to him. It is further submitted that the applicant has filed a representation (Annexure A-5) to the Divisional Railway Manager (2nd respondent) giving details of extra hours of work done by him. The said representation was submitted on 25.8.2005 and is still pending. Counsel for the applicant seeks consideration of the same within a fixed time frame.

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2. Accordingly, I direct the 2nd respondent to consider and dispose of the representation of the applicant at Annexure A-5 and communicate a decision to the applicant within a period of two months from the date of receipt of a copy of this order. The O.A is disposed of at the admission stage itself. No order as to costs.

(Dated the 2nd day of August 2006)


SATHI NAIR
VICE CHAIRMAN

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